
(2020) 08 SEBI CK 0055

In the Securities Appellate Tribunal Mumbai

Case No : ?Appeal Lodging No.172, 173, 174 Of 2020

Shreenath Finstock Pvt. Ltd And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0055

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Deepak Dhane, Nidhi Singh, Kinjal Bhatt

Judgement

1. We have heard Mr. Deepak Dhane, the learned counsel for the appellants and Ms. Nidhi Singh, the learned counsel alongwith Ms. Kinjal Bhatt, the learned counsel for the respondent through video conference.
2. The learned counsel for the appellants prays for and is allowed four weeksâ?? time to file rejoinder. Let the matter be listed on October 12, 2020.
3. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.